

**Shri K. C. Sodhia:** Am I to understand that the whole scheme will be confined to 24 officers or 24 officers will be deputed every year?

**Shri Datar:** These officers are to be sent on deputation for two years and at one time 24 officers will be receiving training in the districts.

**Shri K. C. Sodhia:** How many are receiving training now?

**Shri Datar:** I have given the figures—1, 2 and 16 at present.

#### SCHEDULED CASTES AND TRIBES

\*2723. **Shri Sanganna:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Government of Orissa have sent any new schemes for the socio-economic development of the Scheduled Tribes and Scheduled Castes for the year 1955-56;

(b) if so, their nature; and

(c) the cost of these schemes?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) to (c). The development schemes of the Government of Orissa for the welfare of Scheduled Tribes and Scheduled Castes for the year 1955-56 have not yet been received by the Government of India.

**Shri Sanganna:** May I know whether any scheme received from the Government of Orissa already by the Centre is still pending consideration by the Government of India?

**Shri Datar:** Possibly, the hon. Member is making a reference to the schemes for the last year. For the year 1954-55 Rs. 33 lakhs had been given to them for development schemes.

**Shri Sanganna:** May I know whether any directive is issued by the Government of Orissa for sending these schemes or the Government of Orissa send them *suo motu*?

**Shri Datar:** Every year, early in January or February we send out a detailed letter to all the State Gov-

ernments pointing out the figures that Governments are entitled to fix for grants in respect of Scheduled Castes, Scheduled Tribes and also scheduled areas and the replies are to be received by the end of March this year. \*They have not yet been received from some States and we are taking steps to send reminders to them.

**Shri Thimmaiah:** Is it not a fact that there is considerable delay in allotting the amount to the different States regarding the work for the Scheduled Castes and Tribes, thereby impeding the progress of the work undertaken by the States?

**Shri Datar:** If I may say so without any offence, we do not receive the schemes in time. After the schemes are received here, we get them scrutinised as early as possible and give them the amounts.

**Shri C. R. Narasimhan:** May I ask the names of States that have not sent the proposals?

**Shri Datar:** I have not got their names—they are at least eight or nine.

**Shri Veeraswamy:** May I know whether any other States have sent to the Central Government any such schemes for social and economic development of the Scheduled Castes and if so, what are the States?

**Shri Datar:** A number of States have already sent their schemes and they are under scrutiny and we propose to give them at least half the amount in respect of these schemes which had been sanctioned.

**Shrimati Khongmen:** May I know whether the amount mentioned by the Deputy Minister was entirely borne by the Centre or it included contribution by the States also?

**Shri Datar:** So far as the Scheduled Tribes and scheduled areas are concerned, the grants are made under article 275 of the Constitution; but in addition to this amount, the State Governments also spend considerable moneys.

\*This was later corrected by

Shri Datar *vide* Col.—